COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 283 OF 2017

Dated: 24th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh

Ms. Nishtha Kumar Mr. Arjun Bhatia

Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Parinay Deep Shah

Ms. Ritika Singhal for R-1

Mr. Ravin Dubey for R-2

ORDER

The learned counsel appearing for Respondent No. 2 submitted that they are filing reply in this matter during course of the day in the Registry.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for Respondent No. 2 is permitted to file reply in this matter during course of the day after duly serving copy on the other side.

The learned counsel appearing for the Appellant prays for 3 weeks' time to file rejoinder after duly serving copy on the other side.

Submission made by the learned counsel appearing for the Appellant as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter on or before 22.10.2018 after duly serving copy on the other side.

List this matter on <u>24.10.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Pr/kt